

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 180/MP/2025

Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.

Petitioner : Mumbai Urja Marg Limited (MUML)

Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Ors.

Petition No. 261/MP/2025

Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.

Petitioner : Mumbai Urja Marg Limited (MUML)

Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Ors.

Date of Hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, MUML
Shri Arijeet Shukla, Advocate, MUML
Shri Sivanandhi Lahiri, Advocate, MUML
Ms. Suparna Srivastava, Advocate, MUML
Ms. Arshiya Sharma, Advocate, MUML
Ms. Sunidhi Singh, Advocate, MUML
Shri Deep Rao Palepu, Advocate, MUML
Shri Arjun Agarwal, Advocate, MUML
Shri Parth Parikh, Advocate, MUML
Shri Prajeet Ghosh, Advocate, MUML
Shri Shashwat Kumar, Advocate, MSEDCL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Shri Alok Shankar, Advocate, MPPMCL
Shri Anand K Ganesan, Advocate, GUVNL
Shri Utkarsh Singh, Advocate, GUVNL
Shri Robin Singh, Advocate, GUVNL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner in Petition No. 261/MP/2025 submitted that arguments had been concluded by the Petitioner during the last hearing in the matter. Further, pursuant to the Commission's directions, the Petitioner has also filed its notes of argument in the matter.

2. Learned counsel for the Respondent, MPPMCL, sought liberty to file its reply to both the amended Petitions. The learned counsel for the Respondent, GUVNL, sought liberty to address the submissions of the Petitioner in both the Petitions on the next date of the hearing and requested that the matter be listed after ten days.

3. Learned counsel for the Petitioner in Petition No. 180/MP/2025 sought liberty to make the oral submissions during the next course of the hearing.

4. Considering the above, the Commission granted one last opportunity to all the parties to complete the pleadings in both the captioned matters, if not already done so, within 10 days, with a copy to the other side.

5. Both the Petitions will be listed for the hearing on **15.1.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)



